

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2329/2001

New Delhi, this the 5th day of September, 2001

Chander Ram
s/o Late Satya Narayan
r/o 1002, Lodhi Complex
New Delhi. ... Applicant

(By Advocate: Shri S.K.Das)

Vs.

1. Union of India through
Secretary
Cabinet Secretariate
Annexie-7, Bikaner House
Shahjahan Road
New Delhi.
2. Shri Amar Bhushan
Addl. Secretary (Pers.)
Cabinet Secretariat
Annexie-7, Bikaner House
Shahjahan Road
New Delhi.
3. Under Secretary (Pers.IV)
Govt. of India, Annexure-7
Cabinet House, Shahjahan Road
Cabinet Secretariat
New Delhi. ... Respondents

O R D E R(Oral)

By Shanker Raju, Member (J):

The learned counsel for the applicant, after arguing the case for sometime, seeks to withdraw the case as the cause of action has yet to arise as the orders, in pursuance of the orders of the High Court dated 1.8.2001, are yet to be served on the applicant.

2. The OA is accordingly dismissed as withdrawn with liberty to re-agitate the matter, if so advised, in accordance with law.


(SHANKER RAJU)
MEMBER(J)

/RAO/